

50,000 for each house that has been gutted.

SHRI RAM NIHOR RAI (Robertsganj): Mr. Speaker, Sir, I would like to draw your attention and the attention of the House to an incident that took place in Mohalla Durga Prasad on 7th under Bisalpur Thana in Pilibhit district, where the Bharat Ratna Dr. Bhimrao Ambedkar's statue, was broken by some undesirable elements belonging to the higher castes. Dr. Ambedkar is Messiah of crores of down trodden, Harijans and the backward classes. The way in which his statue was desecrated is regrettable and explicable. The Bharatiya Janata Party is in power in U.P. but so far it has not succeeded in maintaining order. I would like to make a demand that keeping in mind the backward classes and the way in which their sentiments have been hurt, the central Government should immediately take action in this connection and interfere. All officials should be immediately removed from there and orders should be issued for a judicial inquiry into the entire episode, because there is lot of tension there. This is also a reason for terrorism that is spreading there. The U.P. administration is not taking action against these bad elements. (Interruptions) If the statue of our Messiah is desecrated, how can this country progress? People are shouting slogans of all kinds there. As a mark of respect to the leader and on our demand the Government made an announcement for a public holiday, but on the other hand, his statue is being desecrated in U.P. I would request you that those who have broken the statue there should be immediately apprehended and all those officials there, should be immediately removed because this incident took place as part of a conspiracy. (Interruptions)

DR. P.R. GANGWAR (Pilibhit): Mr. Speaker, Sir, whatever the hon. Member said here is not true. No statue has been demolished there. I myself went to that locality and I am a Member of Parliament from

that constituency and the locality which has been named is a Harijan locality. The groups of Harijans had certainly clashed in which stones had been hurled but no statue has been demolished there, only brick-battling took place between two groups. There is no tension there, as the hon. Member has suggested. It is only a cooked up story and there is no tension or any other thing. (Interruptions)

SHRI RAM NIHOR RAI (Robertsganj): I have the newspaper there in which a photo of the incident has appeared.

[English]

SHRI ANBARASU ERA (Madras Central): Sir, as per the recent import and export policy, we are aware that pre-inspection has been abolished in respect of all commodities exported. All incentives have also been abolished and Exim Scrips have been done away with. It is quite surprising to know that all Export Promotion Councils have fallen in line and done away with inspection formalities, except the Central Silk Board. The Central Silk Board has still not issued any instructions to their field units to stop forthwith the inspection formalities. Consequently, the Customs authorities at all the airports still insist on the Central Silk Board certificate. This is being done deliberately by both the Textiles and the Finance Ministries to fleece the silk exporters for paying speed money. This is in violation of Government's liberalised Export-import policy as Appendix 17, part I and III of the Export policy 1990-93 has been deleted. Similarly, the Customs Department insist for a copy of the Test Certificate of the Central Silk Board for issuance of Duty Draw Back on silk goods. This is also in violation of Government's policy. Now the Duty Drawback for all products is given at a flat rate of two per cent as per sub-serial No. 2604, 2702(4) and 2709 of the Drawback Schedule for All Industry rates.